

No.R(J)-47/ 2021

High Court of Karnataka
Bengaluru
Dated: 16.12.2021

PREAMBLE: Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, has been amended vide Notification No.HCLC 188/2019 dated 25.02.2021, gazetted on 23.09.2021, as per the Resolution dated 25.02.2021 of the Hon'ble Full Court. Accordingly, Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, would read as under:

"2. Every memorandum of appeal, petition, affidavit, interlocutory application or other memorandum or list presented to or filed in the High Court (other than original documents) shall be fairly and legibly written, typed or printed or partly so written, partly typed or partly printed on strong and durable **White paper of metric A-4 size (30.5 cms long and 21.5 cms wide) weighing with minimum 75 gsm, Font style- Verdana, Font size of the title- 14" bold single line, Font size of the text-12", left margin 1.75", right margin 1", top margin 1.5" & bottom margin 1.5", the writing, typing and printing shall be made on single side of the paper with one and half (1.5) line spacing** and every set of papers shall be stitched bookwise with pages serially numbered and be provided with an index; the index shall be on paper of the same size and strength mentioned above and shall stitched as the first sheet of the papers.

Where certified copies of judgments, decrees or orders of sub-ordinate Courts and Tribunals produced with an appeal, petition or application or for any other purpose are in manuscript, typed copies thereof conforming to the above specifications shall be produced along with certified copies."

CIRCULAR

It is hereby notified to the Advocates / Party-in-Person / General Public that Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959 having underwent amendments, presently would read as mentioned in the preamble above, which shall be strictly implemented with effect from **1st day of January 2022 (01.01.2022)**.

Further, the Vakalathnama, Title page, Order sheet and other forms to be filed along with Pleadings shall be as per the specifications stated in the amended Rules.

It is further notified that from **1st day of January 2022**, if papers are filed in any other form other than the specifications mentioned in the Preamble above, the same shall not be accepted by the office.

BY ORDER OF THE HON'BLE COURT,

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)

To:

1. The Registrar General, High Court of Karnataka, Bengaluru.
2. The Addl. Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad.
3. The Addl. Registrar General, High Court of Karnataka, Kalaburagi Bench, Kalaburagi.
4. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
5. The Registrar (Review & Statistics), High Court of Karnataka, Bengaluru.
6. The Registrar (Recruitment), High Court of Karnataka, Bengaluru.
7. The Registrar (Administration), High Court of Karnataka, Bengaluru.
8. The Registrar (Infrastructure & Maintenance), High Court of Karnataka, Bengaluru.
9. The Registrar (Computers), High Court of Karnataka, Bengaluru.
10. The Central Project Co-ordinator (CPC), High Court of Karnataka, Bengaluru.
11. The Secretary to Hon'ble the Chief Justice.
12. All the Private Secretaries to the Hon'ble Judges.
13. All the PAs to Registrars.
14. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.

15. The Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
16. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
17. The President, Advocates' Association, Bengaluru, with a request to put the Circular on the Notice Board of City Civil Court, CMM Court, Mayo Hall Unit.
18. The President, Advocates' Association, High Court of Karnataka, Dharwad/ Kalaburagi Bench, with a request to put the Circular on the Notice Board of the High Court Unit, City Civil Court Unit, CMM Court Unit and Mayo Hall Unit.
19. The Advocate General in Karnataka, Bengaluru, with a request to put the Circular on the Notice Board.
20. Office of the Advocate General, High Court of Karnataka, Dharwad/ Kalaburagi Bench, with a request to put the Circular on the Notice Board.
21. The President, Women Federation of Lawyers, Bengaluru, with a request to put the Circular on the Notice Board.
22. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.
23. The Member Secretary, High Court Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.
24. The Registrar, City Civil Court, Bengaluru with a request to put the Circular on the Notice Board of City Civil Court, CMM Court, Mayo Hall Unit.
25. The Director, Karnataka Judicial Academy, Crescent Road, Bengaluru.
26. The Presiding Officer, Labour Court/Industrial Tribunal/Commercial Court/Karnataka Appellate Tribunal/Karnataka Administrative Tribunal, Bengaluru.
27. The Director, Mediation Centre, Nyayadegula, Bengaluru.
28. The Director, Arbitration Centre, Khaniza Bhavan, Bengaluru.
29. All Group 'A' Officers of the office.
30. The P.A. to Registrar (Judicial) with a request to circulate the same to all the Court Officers and Asst. Court Officers of this office.
31. All Section Officers with a direction to circulate the same to the staff working under their control.
32. Notice Board.
33. Office copy.